

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE T.VINOD KUMAR**

CIVIL REVISION PETITION NO: 1843 OF 2023

Petition under Article 227 of the Constitution of India aggrieved by the Order dated 17-10-2022 made in I.A. No. 51 of 2021 in C.O.S. No. 14 of 2017 on the file of the Court of the Special Judge for Trial and Disposal of Commercial Disputes, RR District at LB Nagar.

Between:

M/s. Venkateshwara Associates, Authorized Stockiest/Distributors for Hero Moto Corp Ltd., Rep by its Head of Operations, Ware House and Office Situated at D-11, IDA, Uppal, R.R. Dist. Reg Office Situated at 3-5-121, Eden House Apartment, Ramkote, Hyderabad - 500001

...Appellant / Respondent / Plaintiff

AND

M/s. G K Spares, Rep by its Proprietor, Sri Mr.Bilal Khan, S/o. Mehtab Khan, Aged about 30 years, Occ. Business, R/o. H. No. 5-7-534, Dargah Hazrath, YousufainandShareefain R.A, Nampally, Hyderabad, T.S.

...Respondent / Petitioner / Defendant

IA NO: 2 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the order granting leave to the Respondent for making counter claim vide orders dated 17.10.2022, passed in I.A.No. 51 of 2021 in C.O.S. No. 14 of 2017 on the file of the Court of the Special Judge for Trial And Disposal of Commercial Disputes, R.R. Dist at L.B. Nagar pending disposal of the above CRP.

Counsel for the Petitioner : Mr P Sri Raghu Ram, Senior Counsel
Rep. Mr M Vijaya Kanth

Counsel for the Respondent : Mr V Venkata Mayur

The Court made the following Order :

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE T.VINOD KUMAR

CIVIL REVISION PETITION No.1843 of 2023

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. P. Sri Raghu Ram, learned Senior Counsel represents Mr. M. Vijay Kanth, learned counsel for the petitioner.

Mr. V. Venkata Mayur, learned counsel for the respondent.

2. In this revision under Article 227 of the Constitution of India the petitioner has assailed the validity of order dated 17.10.2022 passed in I.A.No.51 of 2021 in C.O.S.No.14 of 2017 by which the defendant in the suit has been granted leave to file counter claim.

3. Learned Senior Counsel for the petitioner submits that the trial Court while passing order in I.A.No.51 of 2021 has permitted the petitioner to file rejoinder to the aforesaid counter claim and urge all contentions. It is therefore

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submitted that no further orders need be passed in this revision petition.

4. The aforesaid submission is placed on record.
5. Accordingly, the civil revision petition is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- V. KAVITHA
ASSISTANT REGISTRAR

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SECTION OFFICER

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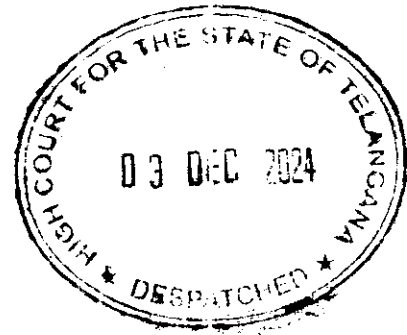
1. The Special Judge for Trial and Disposal of Commercial Disputes, RR District at LB Nagar
2. One CC to Sri M Vijaya Kanth, Advocate [OPUC]
3. One CC to Sri V Venkata Mayur, Advocate [OPUC]
4. Two CD Copies

VA/gh

Kj

HIGH COURT

DATED:18/10/2024



ORDER

CRP.No.1843 of 2023

DISPOSING OF THE CRP

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